

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR AVANI PAL SINGH

Petition(s) for Special Leave to Appeal (C) No(s). 29048/2018

MUNICIPAL CORPORATION OF GREATER MUMBAI & ORS. Petitioner(s)

VERSUS

PANKAJ BABULAL KOTECHA & ANR.

Respondent(s)

Date : 03-04-2019 This petition was called on for hearing today.

For Petitioner(s)

Mr. Y. Lokesh, Adv.
Mr. Sudarsh Menon, AOR

For Respondent(s)

Ms. Aditi Deshpande Parkhi, Adv.
Mr. Kunal Cheema, AORUPON hearing the counsel the Court made the following
O R D E R

Respondent No.1 has already filed counter affidavit.

Service is complete on respondent Nos.2 to 6. The record reveals that on the last date i.e., 16.1.2019, Id. Advocate, Mr. Anoop Kandari, appearing on behalf of Mr.Nishant R. Katneshwarkar, Advocate-on-record had undertaken to file vakalatnama and counter affidavit and was granted four weeks time on behalf of said respondents. However, neither vakalatnama nor any counter affidavit has been filed till date. On prayer of the same Id. Counsel, time for filing vakalatnama and counter affidavit is extended for next four weeks, as final opportunity.

Service is complete on respondent Nos.7 and 8 but none has entered appearance.

Registry to process the matter for listing before the Hon'ble Court, as per rules, after completion of period of four weeks.

AVANI PAL SINGH
Registrar